

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 39**

**C.P. (IB)/426(MB)2024**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 11.07.2024**

NAME OF THE PARTIES:      **CENTRAL BANK OF INDIA V/s RAJANEE B**  
**JOSHI**

**Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016**

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**ORDER**

1. Adv. Siddhesh Sawant for the Petitioner is present and Adv. Sweta Nisar for the Respondent is also present.
2. Ld. Counsel for the Personal Guarantor appears and informs that the copy of the Petition is not served upon them. The Petitioner is directed to serve a copy of the Petition upon the Respondent/Personal Guarantor.
3. The learned counsel for the Petitioner submits that the Petition was earlier served, however, it returned undelivered.
4. List this matter on **05.08.2024** for further consideration.

Sd/-  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/Neeraj

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**